

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

...

New Delhi, the 28.8.82

NOTIFICATION
INCOME-TAX

No. 5952 (F.No. 398/9/83-IT(B)) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), ~~ex-post-facto~~ authorisation of the Central Government is hereby conveyed to Shri B.L.Sahu, being a Gasetted Officer of the Central Government, to the exercise of the powers of a Tax Recovery Officer under the said Act from 1 July, 1982 to 10 May, 1983.

sd/-
(B.E. Alexander)
Under Secretary to the Government of India.

The Manager,
Government of India Press,
Mayapuri,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including D.I.(CRMS), New Delhi.
2. The Director, Direct Taxes Academy, Nagpur.
3. The CAAC of India, New Delhi.
4. The Accountant General, Rajasthan, Jaipur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Jaipur.
8. IAC, Inspection Division, CEDT, Vilas Bhawan, New Delhi.
9. D.I.(RS & PB), Mayur Bhawan, New Delhi.
10. Guard File.
11. Bulletin Section.

(B.E. Alexander)